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None

on Arc of holiday

and adjourned to 15/4/91

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17) <u>27.04.1995</u>.

None for the applicant. Shri V. S. Masurkar, Counsel for the Respondents.

Shri T.E. Mane, Advocate, appeared on behalf of the applicant on 30.05.1995 and ad-interim relief was granted against para 10(a) directing the Respondents not to give effect to the order dated 12.12.1994 for a period of 14 days, which fells due on 12.04.1995, which happened to be a holiday on account of then Prime Minister's death. Thereafter, the Learned Counsel for the Respondents filed an application in the Registry on 25.04.1995 seeking that the matt may be placed before the Bench for further consideration for vacating the ad-interim relief.

According to the impugned order dated 12.12.1994, the applicant has retired from service with effect from Ol.O4.1995. Today, neither the Counsel nor the applicant is present.

In the facts and the circumstances of the case, the O.A. is <u>ADMITTED</u> and the interim relief already passed stands vacated.

Respondents are directed to file their reply within 4 weeks.

Copy of the order be given to the parties.

List the case on 06.07.1995.

B.S. HECOE)

order/Judgement despatched to An Alexanders (4) on 3 S S

Allas